IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

ORDER SHEET

Application No. 1587 of 1986.

Applicant

0.5.609/83 on the file of Respondent Pol. Munsit Belgace

Advocate for Applicant

Advocate for Respondent

Date Office Notes Orders of Tribunal 23.7-86. Then Sciet is Obtained freom the conert of Pol. Munsit Belgaun WS 29 9 AT Act 85 The above Suit is for declaration The value of Sciel for the purpose y foresolution is Rs 2459 |- C.F pard 64092 PC. = 10012A 01 that there is a DCF wi the above Scler wheather stadement of D-2 has been filed. Malter is readly. Notece may be usued to both the pareties intimates fresh dale. A dale may be fixed few untimation to poweres legiste 1231)

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Notice is seed to the pashies Through their respective advocates an 4/8/86

Morice sound to 1888 Applicant.

26.8.1986.

Applicant present in person. There is nothing on record to show that all the three defendents in O.S. No. 609/83 filed in the Court of the Prl. Munsiff, Belgaum, which has since been transferred to this Bench. have been served with notices for today's hearing. In view of this, let fresh notices issue to the parties fixing 1.10.1986 as the date before which the defendents/respondents should appear in person or through their counsel.

The applicant submits that his financial position is such that he is not in a position to perform frequent journeys from Belgaum (where he is residing) to Bangalore, and in view of this, a firm date maxxx may be given. The date willbe fixed after the respondents enter appearance. We exempt the applicant from attending Court on 1.10.1986. List the case on 1.10.1986 for fixing date of hearing.

29.8.86

(L.H.A. REGO) (CH. RAMAKRISHNA RAO)
MEM BER (AM) MEMBER (JM) 29.8.86

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

A-NO 1587 (86 (7)

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal		
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This application was posted for hearing today but the applicant is not present even though notice has been served on him. Shri M. Vasudeva Rao appears for ** respondents.

This is a transferred application received from the Court of Principal Munsiff, Belgaum. The applicant's claim is in regard to fixation of his pay as on 1.1.1973 while implementing the recommendation of the 3rd Pay Commission. We find that he filed the suit on 18.11.1983 ie., 10 years after the cause of action arose. The delay exceeds the period of limitation fixed for filing suits.

Apart from this we are not prepared to upset a settled order of things after so many years. As we have said the applicant filed the suit after 10 years by which time he had even retired from service. Whatever be the merits of the case, the applicant was not diligent in pursuing his rights within a reasonable period of time. We are, therefore, not prepared to go into the merits of the case at this late stage.

1.10.1986

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

ORDER SHEET

Application No 587 of 1986

Applicant

Respondent

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
		We, therefore, reject this application as badly delayed. In the result the application is dismissed.
		Vick-Chairman Member
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	and for allowing the Afflicant to amend his original Stuit Afflicate	
	is already dismissed and orders are yet to lead communicated.	V/
	Afflicant has also prayed for	
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